

THE
PARLIAMENTARY DEBATES

(Part II—Proceedings other than Questions and Answers)

OFFICIAL REPORT

6025

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HOUSE OF THE PEOPLE
Monday, 11th August, 1952.

The House met at Nine of the Clock.

[MR. DEPUTY-SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

9-10 A.M.

COMMITTEE OF PRIVILEGES

EXTENSION OF TIME FOR PRESENTATION OF REPORT ON ALLEGED STATEMENT OF SHRI SUNDARAYYA.

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): On behalf of the Minister of Home Affairs I beg to move that the time for the presentation of the report of the Committee of Privileges on the question of privilege regarding a statement alleged to have been made by Shri P. Sundarayya, Member, Council of States, be extended upto the first day of the second week of the next session of the House.

Mr. Deputy-Speaker: The question is:

“That the time for the presentation of the report of the Committee of Privileges on the question of privilege regarding a statement alleged to have been made by Shri P. Sundarayya, Member, Council of States, be extended upto the first day of the second week of the next session of the House.”

The motion was adopted.

PAPERS LAID ON THE TABLE

ESTIMATES OF EMPLOYEES' STATE INSURANCE CORPORATION

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): I beg to lay on the Table of the House 163 P.S.D.

a copy of each of the following papers, under section 36 of the Employees' State Insurance Act, 1948:

(i) Revised Estimates of the Employees' State Insurance Corporation for 1951-52; and

(ii) Budget Estimates of the Employees' State Insurance Corporation for 1952-53.

[Placed in Library. See No. IV. 0.7(20).]

STATEMENT RE-FIXATION OF RENT OF STATEMENT RE-FIXATION OF RENT OF PARLIAMENT.

The Minister of Works, Housing and Supply (Sardar Swaran Singh): I beg to lay on the Table of the House a statement on the fixation of rent of the bungalows and flats occupied by the Members of Parliament. [Placed in Library. See No. P-52/52.]

Shri Velayudhan: (Quilon cum Mavelikkara— Reserved— Sch Castes): Can we have a discussion now on this?

Mr. Deputy-Speaker: Statements are not discussed now.

ESTATE DUTY BILL

The Minister of State for Finance (Shri Tyagi): I beg to move for leave to introduce a Bill to provide for the levy and collection of an estate duty.

Mr. Deputy-Speaker: The question is:

“That leave be granted to introduce a Bill to provide for the levy and collection of an estate duty.”

The motion was adopted.

Shri Tyagi: I introduce* the Bill.

*Introduced with the recommendation of the President.